

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 888 of 2020**

**In the matter of:**

**Mr. D.K. Mohanty** **....Appellant**

**Vs.**

**M/s. Jai Balaji Industries & Anr.** **....Respondents**

**With**

**Company Appeal (AT) (Insolvency) No. 889 of 2020**

**In the matter of:**

**Mr. D.K. Mohanty** **....Appellant**

**Vs.**

**M/s. Jai Balaji Industries & Anr.** **....Respondents**

**Present:**

**Appellant:** **Mr. Tushar Mehta(Solicitor General of India) with Ms. Surekha Raman, Mr. D.K. Mohanty, Mr. P. Mohapatra, Advocates.**

**Respondents:** **Mr. Kunwar Shashank, Mr. Diwakar Maheshwari, Ms. Pratiksha Mishra, Advocate for R-1**

**Mr. Santosh Choraria, Mr. Rahul Auddy, Advocates for R-2, IRP**

**ORDER**  
**(Through Virtual Mode)**

**04.03.2021:** Due to paucity of time, the matter could not be taken up today for 'hearing'.

...contd.

List the appeal for 'hearing' on **19<sup>th</sup> March, 2021 at 2.00 P.M.**

Interim direction to continue.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

S.S. /GC

*Company Appeal (AT) (Insolvency) Nos. 888,889 of 2020*